

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA  
UNSTARRED QUESTION NO.1652  
TO BE ANSWERED ON 25<sup>TH</sup> NOVEMBER, 2016  
NATIONAL FAMILY ASSISTANCE SCHEME**

**1652. SHRI NAGAR RODMAL:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government proposes to raise the maximum age limit of a person/ family identified under the National Family Assistance Scheme from 59 to 65 years;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

**ANSWER  
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND  
FAMILY WELFARE  
(SHRI FAGGAN SINGH KULASTE)**

(a) to (c): National Family Benefit Scheme (NFBS) is a component of National Social Assistance Programme (NSAP), Ministry of Rural Development and not National Family Assistance Scheme. Under NFBS, a below poverty line (BPL) household is entitled for lump sum amount of money on the death of primary breadwinner aged between 18 and 59 years. The amount of assistance is Rs. 20,000/-

The central assistance under the schemes of NSAP has increased from time to time by the Ministry of Finance depending on the availability of resources and financial implication for all over India. Keeping in view the large number of beneficiaries and financial implications, at present there is no proposal to extend the benefit under NFBS to the persons of 59-65 years of age.

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